

**0CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/2532/2020

This the 04th day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

S. Manohar Singh, Age 59 years, S/o Sh. Kahan Singh, R/o 6 New Rehari, Jammu
Tawi

.....Applicant

(Advocate:- Mr. M. K Bhardwaj)

Versus

1. State of Jammu and Kashmir, Through Commissioner/Secretary to Govt., Home Department, Civil Secretariat, J&K at Jammu.
2. Director General of Police, J&K Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta, Id. Additional Advocate General)

**ORDE R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant has moved M.A. No. 61/188/2021 in T.A. No. 61/2532/2020 seeking certain directions to the respondents. In the aforementioned M.A., the learned counsel for the applicant has stated that during the pendency of this original application, the applicant has been acquitted by the competent court of law in a case registered against the applicant. The applicant was due for induction into IPS Cadre from amongst the State Cadre Police Officers. His case was considered along with other state cadre officers and kept in a sealed cover. His immediate senior Mr. Amjad Parvez Mirza and his immediate junior Mr. Rafiq-Ul-Hassan were inducted into IPS Cadre and due to the case registered against the applicant, his case was considered and kept in a sealed cover. It has been further submitted that now as the applicant has been acquitted, the respondents are under obligation to induct him into IPS Cadre with effect from the date Mr. Amjad parvez Mira and Mr. Rafiq-Ul-Hassan were inducted with consequential





benefits i.e., further promotions, increments, arrears of pay and salary on account of induction of the applicant into IPS cadre and also the old pending/unpaid emolument along with fixation of salary on different due dates. The applicant has also furnished a representation dated 20.11.2020 to the respondents for grant of all service benefits which is pending before the respondent.

2. Learned counsel for the applicant submits that the applicant would be satisfied, in case a direction is issued to the respondents to consider and decide the representation dated 20.11.2020 preferred by the applicant by passing a reasoned and speaking order within a stipulated time frame.
3. We have heard Mr. M K Bhardwaj, learned counsel for the applicant and Mr. Amit Gupta, ld. A.A.G.
4. In view of the limited prayer made by the learned counsel for the applicant, we dispose of this T.A. with direction to the competent authority amongst the respondents to consider and decide the representation dated 20.11.2020 preferred by the applicant and pass a speaking and reasoned order on the same within a period of two months from the date of receipt of certified copy of this order. All the pending MAs are also disposed of.
5. It is made clear that we have not entered into the merits of the case.
6. There shall be no orders as to cost.

(ANAND MATHUR)
MEMBER (A)

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(RAKESH SAGAR JAIN)
MEMBER (J)